

[Shri Surendra Pal Singh]

tion 24 of the Passports Act, 1967. [Placed in Library. See No. LT-1742/72.]

12.39 hrs.

UNTOUCHABILITY (OFFENCES)
AMENDMENT AND MISCELLANEOUS
PROVISION BILL*

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : I beg to move for leave to introduce a Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the people Act, 1951.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951."

The motion was adopted.

PROF. S. NURUL HASAN : I introduce the Bill.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : May I make a submission, Sir ?

MR. SPEAKER : Mr. Panigrahi, I have already allowed a Calling Attention motion on that. It all depends on your good luck, whether you come through the ballot or not.

12.40 hrs.

MATTERS UNDER RULE 377

(i) M.P. CHIEF MINISTER'S REPORTED STATEMENT ABOUT JAN SANG HAVING RECEIVED MONEY FROM US CONSULATE DURING ELECTIONS

SHRI SAMAR GUHA (Contai) : Sir, I

want to draw your attention to a serious report that has appeared in the papers. The Chief Minister of Madhya Pradesh, Shri P. C. Sethi, has made a serious allegation against Jana Sangh for having complicity with the USA Embassy and also for having received money from them for the purpose of elections. I quote what he has said in the House in reply to the debate there :

"...an officer of the American Consulate had visited this State during the elections and they had met some Jana Sangh candidates. In some places, they had tried to influence Muslim voters."

This is one of the extremely grave allegations, I should say, against a party which has been recognised by the Election Commissioner as a national party. For the security of the whole principle of our democracy and also the national solidarity, I would request the Central Government to have a CBI inquiry into this type of serious allegation. It would have been quite proper if this statement would have been made by a Central Minister on the floor of the House, I want to draw the attention of the Home Minister, He should come out with a statement on the basis of the allegations that have been made and whether any *prima facie* case was established by the Government of Madhya Pradesh. It is absolutely essential that the whole country should know whether there was complicity of the U.S. Consul, whether they tried to influence the election by offering money to a certain political party. Just a few days ago the CPM were accusing some political party of having complicity with KGB in West Bengal. These are the type of allegations made. If these charges are proved, I should say, they have no right to exist in this country as political parties—those who have foreign help, foreign connection and foreign money for the purpose of elections, I want to draw your attention to this because these allegations are of extremely grave nature. Therefore, the Minister concerned should come out with a statement whether a *prima facie* case has been built up against Jan Sangh and if so, what are the bases of the *prima facie* case. The whole country must know about it.

श्री अर० बी० बड़े (खारगोन) : अध्यक्ष महोदय, अभी जो बातें जनसंघ के सम्बन्ध में कही